

(A)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No. M.A. 170/2000

Rakesh Babu Versus UOI

Date of Order	Orders
20.3.2001	<p>Counsel for applicant..... <u>Shivkumar</u> Counsel for respondent..... <u>T.P. Sharma</u> Adjourned on request of Counsel for applicant/ Counsel for respondent/ Put up on <u>02/5/2001</u> for Admission/Direction/Hearing <u>NGK</u> By Order Court Officer</p>
2.5.01	<p>MA 178/2000 (OA 75/88) Mr. Shiv Kumar, counsel for applicant. Mr. T.P. Sharma, counsel for respondents. This MA was filed by the applicant for a direction to the respondents to consider the case of the applicant for appointment on the post of Group-D with all consequential benefits. Admittedly, the applicant has filed this application u/r 24 of the CAT (Procedure) Rules, 1987, which provides as under :- "24. Orders and directions in certain cases. -- The Tribunal may make such orders or give such directions as may be necessary or expedient to give effect to its orders or to prevent abuse of its process or to secure the ends of justice." In view of the provisions contained aforesaid rule, we do not find any basis to give direction to the respondents which are necessary for implementing the order of this Tribunal passed on 10.3.93 and hence this MA is dismissed as having no merits.</p>

Agp
(A.P.NAGRATH)
MEMBER (A)

Siva
(S.K.AGARWAL)
MEMBER (J)